

(2006) 09 NCDRC CK 0009

In the National Consumer Disputes Redressal Commission

SHER SINGH

APPELLANT

Vs

BILLU KHAN

RESPONDENT

Date of Decision : 27-09-2006

Acts Referred:

Citation : 2007 4 CPJ 295

Hon'ble Judges : P.D.Shenoy J.

Final Decision : Revision Petition dismissed

Judgement

1. DESPITE issue of notice by Registered post, none appears for the revision petitioner.

2. IN this case complainant had approached Dr. Sher Singh for treatment of fever and swollen lips. Dr. Khan an Ayurvedic physician-Vaidya administered an injection to his left arm which resulted in swelling, pain and numbness. The District Forum awarded Rs. 50,000 as compensation. State Commission confirmed the order of the District Forum and dismissed the appeal. Hence the revision petition. This case is squarely covered by the judgment of the Apex Court in Poonam Verma v. Ashwin Patel & Ors., AIR 1996 SC 2111, para 39, wherein the Hon'ble Supreme Court has held that Homeopathist practising Allopathy is a contravention of the Indian Medical Council Act and is an actionable negligence. Accordingly, revision petition is dismissed. R.P. dismissed.